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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 1366/2004

New Delhi this the 27<sup>th</sup> day of October, 2004

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**

Smt. Chandra Mohini Manan,  
W/o Shri Kamlesh Kumar,  
R/o C28/54C, Janakpuri, New Delhi.

-Applicant

(By Advocate: Shri Vinod Sharma, proxy for  
Shri Kamlesh Kumar)

Versus

Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110016  
Through its Commissioner

-Respondent

(By Advocate: Shri S. Rajappa)

ORDER (Oral)

Learned counsel of the respondents pointed out that vide Annexure-B dated 21.5.2003, respondents had sanctioned to the applicant provisional pension, which has not been challenged by the applicant though she has sought direction for revision of the same by counting her service w.e.f. 22.8.1967 till the date she worked with Ladhak Institute. Learned counsel further stated that she had made a representation just before retirement on 7.3.2003 in this regard. He stated that after that representation, respondents had issued Annexure-B dated 21.5.2003. He fairly submitted that respondents will require to decide this case on submission of further details by the applicant and that respondents would be prepared to dispose of her OA as a representation as also a supplementary representation supplying additional documents within the stipulated period. Learned counsel of applicant has no objection to this suggestion. Accordingly, this OA is disposed of in the following terms:-

- i) Respondents shall communicate to the applicant within two weeks of communication of these orders as to what additional documents should be furnished by her to them;

- ii) Applicant shall submit to the respondents her supplementary representation along with additional documents within a week of receipt of respondents' communication referred to at (i) above;
- iii) Respondents shall consider and dispose of applicant's OA as a representation in combination with her supplementary representation referred to at (ii) above within a period of three months of receipt of applicant's supplementary representation by passing a detailed and speaking order in accordance with law.

V.K.Majotra -  
(V.K. Majotra) 27.10.04  
Vice Chairman (A)

cc.